Janata Flats allotted to the SC/ST persons

- 1119. SHRI F. M. KHAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:
- (a) what is the number of the Janata flats in Delhi which were allotted to Scheduled Castes persons from 1977 to-date;
- (b) whether it is a fact that mast of the persons belonging to the Scheduled Castes who were allotted Janata flats in various residential schemes from 1977 to-date through draw of lots have sold the flats and given power of attorney to the purchasers; and
- (c) if so, what action is being taken by Government against such persons?
- THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) 1296.
- (lb) The D.D.A. has informed that it has not received any such report. However, it may be stated that giving of power of attorney does not by itself amount to sale.
 - (c) Does not arise.

Fishing through Government agenices

- 1120. SHRI KISHAN LAL SHARMA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether Government propose to start fishing through Government agencies; and
- (b) if not, what are the reasons therefor?
- THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) No, Sir.
- (b) Government is confining its activities to reserch, education, training, survey of resources, provision of harbours and arrangements for acquisition of fishing vessels. Fishing operations are left to fisher-

men, their cooperatives, public sector corporations of State Governments and private parties.

PAPERS LAID ON THE TABLE

The Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Rules 1979

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): Sir, I beg to lay on the Table, under sub-section (3) of section 26 of the Delhi Urban Art Commission Act, 1973> a copy (in English and Hindi) of the Ministry of Works, and Housing Notification G.S.R. No. 614 dated the 21st April, 1979, publishing the Delhi Urban"~Art Commission (Terms and Conditions * Service) Amendment Rules, 1979.

[Placed in Library, See No. LT-4486|79].

- I. Report and Ancount (year ended 31st March, 1977) of the Tripura Forest Development and Plantation Corporation, Limited^ Agar-tala and related papers. n. Report and Accounts (1977-78) of the Andhra Pradesh Forest Development Cor]M>ratiou Limited, Hyderabad and related papers.
- THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): Sir, I beg to lay on the Table a copy each of the following psipers:—
 - I. (i) First Annual Report and Accounts of the Tripura Forest Development and Plantation Corporation Limited, Agartala, for the year ended the 31st March, 1977, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon, under sub-section (1) of section 619/A of the Companies Act, 1956.
 - (ii) Statement (in English and Hindi) giving reasons for the delay in layrag and for not laying simul-